

†[THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : (a) and (b). Yes, Sir. In January 1967, the Government of India invited schemes from State Governments and Administrations of Union Territories for being financed from the Central Road Fund, against an estimated revenue of Rs 22 crores. Most of the State Governments have forwarded their proposals, which cover the construction or improvement of roads, bridges, causeways and other cross drainage works. Some of the schemes have been approved and others are under consideration. A statement is laid on the Table of the Sabha which shows the amounts allotted to various State Governments and Administrations of Union Territories from the Central Road Fund during 1966-67, 1967-68 and 1968-69.

(c) Yes, Sir.

STATEMENT

Allotments made/proposed to State Governments/Local Administrations from the Central Road Fund.

(In lakhs of rupees)

State	Allotment made during		Allotment proposed
	1966-67	1967-68	1968-69
Andhra Pradesh .	11.515	27.74	30.00
Assam .	44.13	10.79	13.00
Bihar .	10.00	10.00	12.00
Gujarat .	51.34	10.20	25.00
Jammu & Kashmir .	2.00	2.00	4.00
Kerala .	52.19	18.65	20.00
Madhya Pradesh .	33.137	40.00	50.80
Madras .	85.00	23.32	27.00
Maharashtra .	55.28	38.00	36.00
Mysore .	36.31	28.00	40.00
Orissa .	9.00	9.70	1.50
Punjab .	16.073	11.40	13.40
Rajasthan .	30.08	19.00	25.00
Uttar Pradesh .	76.77	35.00	40.00
West Bengal .	51.21	49.00	46.00
Haryana .	4.75	11.00	10.00
Delhi .	24.32	14.985	25.00
Himachal Pradesh .	3.50	3.50	4.00
Manipur .	0.673	1.50	1.50
Tripura .	1.642	1.20	0.80
TOTAL .	598.92	364.985	425.00

†[] English translation.

SUPREME COURT JUDGMENT ON SENIORITY OF IPS OFFICERS

1124 PROF. SAIYID NURUL HASAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention was drawn to the judgment given by the Supreme Court in an appeal filed by an IPS officer of Uttar Pradesh that the Government of India were not justified in not taking into account the period during which an officer had officiated continuously in the 'senior scale prior to May, 1951, in determining the year of allotment, and directed that seniority may be fixed in accordance with the approved seniority rules;

(b) whether the said decision of the Supreme Court is being followed in determining the seniority of IPS/IAS officers whose cases attract the principles laid down by the decision; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). The year of allotment of the IPS officer, who filed the appeal in the Supreme Court, has since been revised in accordance with the judgment of the Court. Suitable necessary action is being taken in respect of other officers also after consulting the State Governments concerned.

FOREIGN SCHOLARSHIPS FOR INDIAN STUDENTS

1125. PROF. SAIYID NURUL HASAN : Will the Minister of EDUCATION be pleased to state :

(a) the names of the foreign Governments or Agencies which award scholarships to Indian nationals for higher studies abroad;

(b) what is the number of scholarships offered by each Government or Agency and the fields of study for which the scholarships are awarded; and

(c) which of these scholarships are awarded through the Ministry of Education and which are awarded directly by the foreign Governments or Agencies?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH) : (a) and (b) The requisite information is contained in the statement laid on the table of the House. [See Appendix LXV, Annexure No. 100.]

(c) All the scholarships mentioned in Annexure A of the statement are awarded through the Ministry of Education, while those in Annexure B are awarded direct.

RECOMMENDATIONS OF ARCHAEOLOGY REVIEW COMMITTEE

1126. PROF. SAIYID NURUL HASAN : Will the Minister of EDUCATION be pleased to refer to the reply to the Unstarred Question No. 505 given in the Rajya Sabha on the 31st July, 1968 and state :

(a) which of the recommendations of the Archaeology Review Committee have been accepted for implementation ;

(b) which of them have been implemented;

(c) which of the recommendations could not be implemented so far due to financial limitations;

(d) which of the recommendations are not acceptable to Government; and

(e) which recommendations of the Committee are still under consideration?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH) : (a) to (e). A copy of the Summary of Principal Recommendations appended to the Report of the Archaeology Review Committee is enclosed as Appendix I. [See Appendix LXV, Annexure No. 101.]

The decisions taken on the Committee's recommendations and the phased programme drawn up for their implementation are indicated in Appendix II.

A Statement showing decisions which have been wholly or partly implemented so far is enclosed as Appendix III.

The recommendations which have been accepted by Government (Appendix II) but not yet implemented are continually under review with reference to finances available, and will be implemented when finances permit.

INSTITUTES FOR NATIONAL SCIENCE TALENT SCHOLARS

127. PROF. SAIYID NURUL HASAN : Will the Minister of EDUCATION be pleased to refer to the reply to Unstarred Question No. 165 given in the Rajya Sabha on the 24th July, 1968 and state :

(a) whether the list of institutions where candidates selected for National Science Talent Scholarships is the same as the list circulated to the candidates in May/June, 1968; and

(b) if not, when the list under reference was circulated to the candidates?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) The original list was revised to include other institutions considered suitable for the selected scholars.

(b) Since the revised list was prepared in July it was too late to send it to all candidates, but the names of the new institutions were supplied to individual candidates who asked for the information.

TOURIST INDUSTRY

1128. PROF. SHANTILAL KOTHA-RI :
SHRI R. P. KHAITAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal under the consideration of the Government of India to make joint efforts with State Governments and private agencies to boost tourist industry in the country; and

(b) if so, the details thereof?